<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 253 of 2016

Dated: 12th May, 2017

Present:	Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson		
	Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)		

In the matter of :

GAIL (India) Ltd. Vs.		Appellant(s)	
Petroleum & Natural Gas Regul	atory	Board	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ajit Puduss Ms. S.S. Hazari Mr. Ajeet Singh	ika
Counsel for the Respondent(s)	:	Mr. Sumit Kisho	ore

<u>ORDER</u>

Learned counsel for the Respondent/Board seeks four weeks further time to file reply. He may file the same on or before 12.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.07.2017 after serving copy on the other side.

List the matter on <u>14.07.2017.</u>

(B.N. Talukdar) Technical Member (P&NG) Ts/Vg (Justice Ranjana P. Desai) Chairperson